HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 7209 OF 2025

Between:

M/s. Sri Venkata Sambasiva Marchant, 2-75/6, Rajapur, Balanagar, Mahabubnagar, Telangana, 509202

Represented By its Proprietor, Mr. Ronda Ashok Kumar Reddy, S/o. Venkateshwarlu Reddy, aged about 32 years, R/o. 16, Narasingapadu, Narasingapadu, Sub-Health Centre Narasingapadu, Palnadu, Andhra Pradesh, 522615

AND **...PETITIONER**

1. The Assistant/Deputy Commissioner of Central Tax, Mahabubnagar Range, Mahabubnagar Division, Ranga Reddy GST Commissionerate, 10-6-40/10/2, Srinivasa Colony, Mahabubnagar-509 001
2. Union of India, Ministry of Finance, Represented by its Secretary, North Block, New Delhi-110001
3. Deputy Director DGSO5, Admn State, O/o Directorate General of GST Intelligence, Hyderabad Zonal Unit , C9QV+3WF, Kavuri Hills, Kakatiya Hills, Guttala Begumpet, Kavuri Hills, Jubilee Hills Hyderabad, Telangana 500033

(As per Hon'ble Courts dated 28.04.2025, Respondent no.3 is included)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction more particularly one in the nature of a Writ of Mandamus declaring the action of Respondent no. 1 blocking the electronic credit ledger for an amount of 7,05,325/- of the Petitioner through Reference No. BL3610240000706 dated 25.10.2024 by way of e mail intimation as being void, arbitrary, illegal, without jurisdiction, violative of the principles of natural justice

apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and consequently set aside the same as null and void.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to suspend the intimation of the 1st Respondent dated 25.10.2024 which blocked electronic credit ledger and consequently allow the petitioner to file the returns without depositing any amounts".

IA NO: 2 OF 2025

Between:

M/s. Sri Venkata Sambasiva Marchant, 2-75/6, Rajapur, Balanagar, Mahabubnagar, Telangana, 509202

Represented By its Proprietor, Mr. Ronda Ashok Kumar Reddy, S/o. Venkateshwarlu Reddy, aged about 32 years, R/o. 16, Narasingapadu, Narasingapadu, Sub-Health Centre Narasingapadu, Palnadu, Andhra Pradesh, 522615

...PETITIONER

AND

1. The Assistant/Deputy Commissioner of Central Tax, Mahabubnagar Range, Mahabubnagar Division, Ranga Reddy GST Commissionerate, 10-6-40/10/2, Srinivasa Colony, Mahabubnagar-509 001
2. Union of India, Ministry of Finance, Represented by its Secretary, North Block, New Delhi-110001

...RESPONDENTS

3. The Deputy Director, DGS05, Admn Sate, O/o. Directorate General of GST Intelligence, Hyderabad Zonal Unit, C9QV+3WF, Kavuri Hills, Kakatiya Hills, Guttala Begumpet, Kavuri Hills, Jubilee Hills, Hyderabad, Telangana 500033

...PROPOSED RESPONDENT No.3

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioner to implead the proposed Respondent No.3 in W.P. No. 7209 of 2025.

Counsel for the Petitioner: SRI M. UMA SHANKAR, REPRESENTING SRI V. VEERESHAM

Counsel for the Respondent No.1: SRI R. SUSHANTH REDDY (SENIOR SC FOR CBIC)

Counsel for the Respondent Nos.2 and 3: SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.7209 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri M. Uma Shankar, learned counsel represents. Sri V. Veeresham, learned counsel for the petitioner; Sri R. Sushanth Reddy, learned Senior Standing Counsel for CBIC, for respondent No.1 and Sri Gadi Praveer Kumar, learned Deputy Solicitor General of India, for respondent No.2.

2. Learned Senior Standing Counsel for CBIC submits that the Deputy Director, Directorate General of Goods and Service Tax Intelligence, is a necessary party and the said party has not been impleaded in the petition.

3. Learned counsel for the petitioner made oral prayer seeking permission to implead the aforesaid party in the array of parties in the writ petition because this is the last week before summer vacation, 2025.

4. In absence of opposition, such oral prayer is accepted. Learned counsel for the petitioner is directed to implead the aforesaid party in the array of cause list right now. Learned Senior Standing Counsel represented the newly added party as well.

5. With the consent, finally heard.

6. The singular point involved in this case is whether the Electronic Credit Ledger of the petitioner could have been blocked unilaterally without putting the petitioner to notice.

7. Learned counsel for the parties fairly submitted that the said point involved is no more *res integra* as the same was decided by this Court in W.P.No.10390 of 2024.

8. As agreed, in the light of order passed by this Court in W.P.No.10390 of 2024, the action of respondents in unilaterally blocking the Electronic Credit Ledger of the petitioner is set aside. Liberty is reserved to the respondents to proceed against the petitioner in accordance with law.

9. With aforesaid and without expressing any opinion on merits of the case, this Writ Petition is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

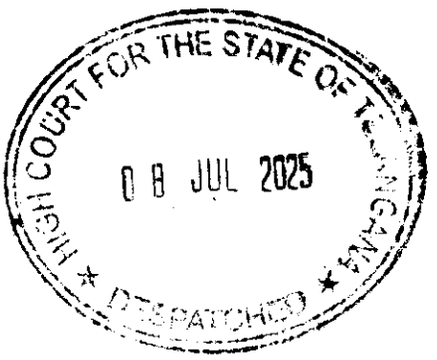
To,

1. The Assistant/Deputy Commissioner of Central Tax, Mahabubnagar Range, Mahabubnagar Division, Ranga Reddy GST Commissionerate, 10-6-40/10/2, Srinivasa Colony, Mahabubnagar-509 001
2. The Secretary, Union of India, Ministry of Finance, North Block, New Delhi-110001
4. Deputy Director DGSO5, Admn State, O/o Directorate General of GST Intelligence, Hyderabad Zonal Unit , C9QV+3WF, Kavuri Hills, Kakatiya Hills, Guttala Begumpet, Kavuri Hills, Jubilee Hills Hyderabad, Telangana 500033
3. One CC to Sri V. Veeresham, Advocate [OPUC]
4. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India[OPUC]
5. One CC to Sri R. Sushanth Reddy (SC FOR CBIC) Advocate [OPUC]
6. Two CD Copies

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HIGH COURT

DATED:28/04/2025



ORDER

WP.No.7209 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

PA
23/6/25